"FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act,2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), that M/s. **BHAVISHYA BUILD CORP** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares
2. The Principal objects of the company are as follows:-
   1. To take over all the assets, liabilities, work experience certificates, government or nongovernment registrations or licenses of M/S. BHAVISHYA BUILD CORP, a partnership firm, by virtue of conversion of partnership firm to private limited company under provisions of Part I of Chapter XXI of the Companies Act, 2013.
   2. For carrying on the business of Construction Contracts, Mechanical Contracts, Electrical Contracts, Road Works, Irrigation Works, Infrastructure Works, Sub Contract of all works, Construction of Buildings, Real Estate, Holding of Agricultural Land, Agriculture, Sericulture.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Plot No.105, Vasanth Nagar, Kukatpally, Hyderabad, Telangana-500085, India.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 06th Day of July, 2024

Name of Applicant
BHAVISHYA BUILD CORP
Ghanta Shanti
Partner.

SRI KRISHNA PHARMACEUTICALS LIMITED

CIN: U24230TG1974PLC001790
Regd. Office: C-4, Industrial Area, Uppal, Hyderabad, Telangana - 500039.
Email Id: cs@srikrishnapharma.com;
Ph No. 040 2720 1101

NOTICE

Notice is hereby given that 49th ANNUAL GENERAL MEETING of the Members of M/s. Sri Krishna Pharmaceuticals Limited will be held on Wednesday, 31st July, 2024 at 10:30 A.M. at Uppal Industries Association Hall, Industrial Area, Uppal, Hyderabad, Telangana - 500039 to transact the business contained in the notice which has been sent to the members.

Notice is also hereby given that pursuant to Section 91 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company will be closed from 26th July, 2024 to 31st July, 2024 (Both days inclusive) for the purpose of the Annual General Meeting.

For Sri Krishna Pharmaceuticals Limited
Sd/-
Dr. V. V. Subba Reddy
Chairman

Place: Hyderabad
Date: 05-07-2024

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property/properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLHYD00354849 1. V CHANDRA REDDY ALIAS VEMPATI CHANDRA REDDY 2. PADMA VEMPATI	UNIT NO. 4, FIRST FLOOR OF TIRUMALA RESIDENCY H. NO. 10 - 260/1/F4 NEW, (OLD NO – 10 - 260/1), PLOT NO 16, SY. 702 TO 705, VASANTHPURI COLONY, GHMC, MALKAJGIRI MANDAL, R. R. DIST. HYDERABAD - 500017 TELANGANA	08.06.2024	Rs. 22,71,090.32/- (Rupees Twenty Two Lakh Seventy One Thousand Ninety and Paise Thirty Two Only) as on 21.06.2024

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.
Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.
In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.
Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."
In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

For Indiabulls Housing Finance Ltd.
Authorized Officer
Place : HYDERABAD

BRANCH SHIFTING

For better convenience of our valued customers, our

GUNTUR - KORETIPADU MARKET CENTRE

branch will be shifted to a new premises with effect from

07.10.2024

The new address is mentioned below;

Muthoot Finance Ltd.
D.No. 4-16-126, Elevated Ground Floor, Jhansi Residency, Sathram Center, Bharathpeta, Guntur, Guntur District, Pin - 520 007, Andhrapradesh State.
Phone No - 0863-2266098.
Email id - mgkor1584@muthootgroup.com

We solicit your continued patronage and support.

Muthoot Finance
A Muthoot M George Enterprise

NSE
NATIONAL STOCK EXCHANGE OF INDIA LTD.
"Exchange Plaza", Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051.

NOTICE

Notice is hereby given that the following Trading Member of the National Stock Exchange of India Ltd. (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sl. No.	Name of the trading member	SEBI registration no.	Last date for filing complaints
1.	Rajen Chandrakant Securities Pvt. Ltd	INZ000241336	September 06, 2024

The constituents of the above-mentioned Trading Member are hereby advised to lodge immediately complaints, if any, against the above mentioned Trading Member on or before the last date for filing complaints as mentioned above and no such complaints filed beyond this period will be entertained by the Exchange against the above mentioned Trading Member and it shall be deemed that no such complaints exist against the above mentioned Trading Member or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above-mentioned trading member will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange/ NCL. The complaints can be filed online at https://www.nseindia.com/invest/file-a-complaint-online. Alternatively, the complaint forms can be downloaded from https://www.nseindia.com/invest/download-complaint-form-for-offline-registration or may be obtained from the Exchange office at Mumbai and also at the Regional Offices.

For National Stock Exchange of India Ltd.
Sd/-
Vice President
Regulatory

Place: Mumbai
July 06, 2024

Nifty50

Karnataka Bank Ltd.
Your Family Bank. Across India

Asset Recovery Management Branch,
1st floor, Plot No. 50, Srinagar Colony,
Road No. 3, Banjara Hills,
Hyderabad - 500073.

Phone : 040-23755686/ 23745686
E-Mail : hyd.arm@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is here by given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged /charged to the secured Creditor, the constructive Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 30.05.2024, will be sold on "As is Where is", "As is What is" and "Whatever there is" on **08.08.2024 for recovery of Rs. 81,51,715.69** (Rupees Eighty One Lakh Fifty One Thousand Seven hundred Fifteen and Paisa Sixty Nine Only) along with future interest from 27.06.2024 plus costs under TL A/c No. 6937001600007601 due to the **Karnataka Bank Limited, Alwal Branch (PH:9100106992(BM),9100106692(ABM))** from **(1) Mr. Vemula Bharadwaja, S/o** Mr. Vemula Damodar and(2) Mrs. Vemula Umarani, W/o Mr. Laxmaiah Sambari, both are addressed at H. No. 35-77/1/A, Sri Sai Nilayam, Near Indian High School, Neredmet X Road, Hyderabad – 500056, Telangana State being borrowers/ guarantors/ co – obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that part and parcel of Residential property, land admeasuring 170.30 Sq. yards, bearing H. No. 35-31/7/2 (Old No. 30-270/125/3), Western part of Plot No. 125/3, Sy. No. 237, situated at Saptagiri Colony, (Prem Nagar Colony), Malkajgiri Mandal & GHMC Circle, Medchal,Malkajgiri – 500034, along with building constructed thereon belonging to Mr. Vemula Bharadwaja bounded by East: Portion of H. No. 35-31/7/2 (Old 30-270/125/3) on E/Part of P.No. 125/3; West: 30' Wide Road; North: Part of Plot Nos. 127 & 128 and South: Part of Plot No. 139. **Location: Latitude: 17.482948, Longitude: 78.533538.**

RESERVE PRICE : Rs.1,34,50,000.00 (One Crore Thirty Four Lakh Fifty Thousand Only) (Inclusive of 1%TDS)
Earnest Money Deposit: Rs.13,45,000.00 (Rupees Thirteen Lakhs forty Five Thousand Only)

The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset). (This Notice shall also serve as Notice under Sub Rule (6) of Rule (8) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors).For detailed terms and conditions of sale, please refer to link in Karnataka Bank's **Websiteie.,www.karnatakabank.com** under the head "mortgaged assets for sale". The E-auction will be conducted through portal www.auctionbazaar.com on **08.08.2024 from 11.00 A.M to 11.20 A.M** with unlimited extension of 5 minutes. The intending bidder is required to register their name at M/S. ARCA EMART PVT. LTD through the website www.auctionbazaar.com and get the user Id and password free of cost and get training online training on E-auction (tentatively on or before **07.08.2024) from M/s. ARCA EMART PVT LTD, 7-1-28/1/A/1, PARK AVENUE 1, AMEERPET,Secunderabad Telangana 500016. Website at www.auctionbazaar.com. contact mobile.No's 9603716999(Shravan G), 9581498999 (Harshini.A), 8370969696 (B. Shivarama Krishna) Email-ID :- contact@auctionbazaar.com, support@auctionbazaar.com.**

Date: 04.07.2024, Place: Hyderabad
Sd/- Authorised officer, Karnataka Bank Ltd.

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, 4th Floor , Opp Hockey Stadium , S.P. Road , Secunderabad , Telangana-500003

1. Authorized Officer : Sravan Kothuru (9949283382), Ravi Kumar (7899965229)
2. Auction Service Provider (ASP):- M/s. Globe Tech Infosystems Private Limited - Mr. Samir Chakravorty; Contact No. +91 9810029933, +91 1244470855, email id- CARE@BestAuctionDeal.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on **"As is where is", "As is what is", and "Whatever there is" on 09.08.2024,** for recovery of **Rs. 25,41,530.00/- (Rupees Twenty Five Lac Forty One Thousand Five Hundred Thirty Only) as on 10-11-2023** and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **D Prasanna Kumari , Velpula Kiran Ronald,.**
The reserve price will be **INR 31,65,750/- (Rupees Thirty One Lacs Sixty Five Thousand Seven Hundred and Fifty Only)** and the Earnest Money Deposit (EMD) will be **INR 3,16,575/- (Rupees Three Lacs Sixteen Thousand Five Hundred and Seventy Five only).** The last date of EMD deposit is **08.08.2024.** The date for inspection of the said property is fixed on **07.08.2024 between 11:00 am to 04:00 pm.**

DESCRIPTION OF IMMOVABLE PROPERTY

All That Piece And Parcel Of Flat No. 103, In The First Floor, Under Named As "Bharath Sai Enclave" With Built Up Area Of 1050 Sq. Ft., Including Common Area And Car Parking 100 Sq. Ft. With Undivided Share Of Land Admeasuring 30 Sq. Yards Or 25.08 Sq. Mtrs., Out Of Total Admeasuring 336 Sq. Yards Or 280.89 Sq. Mtrs., Being Constructed On Plot No. 42, In Survey Nos. 423 And 425 Situated At Dammaiguda H/O Nagaram Village, Under Dammaiguda Municipality, Keesara Mandal, Medchal-Malkajgiri District, Telangana- 500083, And Bounded By: **Total Land Bounded By: East:** Plot No. 43 **West:** 30' Wide Road **North:** Plot No. 41 **South:** 30' Wide Road. **Flat No. 103, In First Floor, Bounded By: East:** Open To Sky **West:** Lift, Corridor & Stair Case **North:** Open To Sky **South:** Open To Sky

For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Provided In Aditya Birla Housing Finance Limited/Secured Creditor's Website I.E. **Https://Homefinance.Adityabirlacapital.Com/Properties-For-Auction-Under-Sarfaesi-Act Or Https://Bestauctiondeal.Com**

Date:- 06.07.2024
Place: HYDERABAD
Sd/- Authorized Officer
Aditya Birla Housing Finance Limited

HDFC BANK

HDFC Bank Ltd, 40-304, Krishna Jyothsna Complex, Kurnool - 518002, Andhra Pradesh

AUCTION NOTICE

The under mentioned Borrower has availed the loan against pledged stocks. The borrower did not repay the dues in full in spite of issuance of demand/liquidations notices by the bank. The bank has therefore decided to proceed to sell the stocks of commodity pledged to the Bank under sec.176 of Indian contract Act-1872 and stored in below mentioned godown from interested parties on as is where is AND "No recourse" basis. The commodity i.e. **Dry chilly** are stored in the godown under the lock and key of **Indian Commodities**. The under mentioned Borrower may remain present if they desire.

PLACE OF AUCTION : : HDFC Bank Ltd, 40-304, Krishna Jyothsna Complex, Kurnool - 518002, Andhra Pradesh

Name of Borrower	Godown Address	Qty. of Commodity In MT	Reserve Price of Commodity per MT
Mallakanti Vamsi Naidu	Rahiman Raheem Cold Storage Pvt Ltd, Sy No 233 Aa 2 Nh 44 D No. 1 1 116 Alampur X Road, Undavelli Jogulamba Gadwal 509128, Telangana	**Dry Chilly (Bydagi) : 2.76**	**Rs 2,53,000/-**
M Maddi Leti	Rahiman Raheem Cold Storage Pvt Ltd, Sy No 233 Aa 2 Nh 44 D No. 1 1 116 Alampur X Road, Undavelli Jogulamba Gadwal 509128, Telangana	**Dry Chilly (2043): 4.2**	**Rs. 1,80,000/-**

Submit bid application : **HDFC Bank Ltd, 40-304, Krishna Jyothsna Complex, Kurnool - 518002, Andhra Pradesh** on the working day from the period of **06.07.2024 to 10.07.2024** between 10 am to 4 p.m.
The bids will be opened by the Authorized Representative of the Bank on **11.07.2024** between i.e 2.00 pm to 4.00pm (the date of the auction) in the presence of available/intending bidders at the branch **HDFC Bank Ltd, 40-304, Krishna Jyothsna Complex, Kurnool - 518002, Andhra Pradesh.**
The tenderers / prospective purchasers will have an opportunity to increase their offers after the tenders are opened, if they so desire. They are, therefore, advised to remain present himself/herself/themselves in person or through their duly authorized and empowered representatives with document of authority.
Terms and Condition of Auction details are available with Mr Nagarjunudu Seella 9676142664 our above branch.

Date : 06-07-2024
Place : Andhra Pradesh
HDFC Bank Ltd.
S/d- Authorised Officer

Central Bank of India
A S RAO NAGAR BRANCH : HYDERABAD

DEMAND NOTICE UNDER SARFAESI ACT

NOTICE U/S 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Whereas at the request of you, (below mentioned borrowers/guarantors) have been granted various credit facilities by **CENTRAL BANK OF INDIA, AS Rao Nagar Branch,** from time to time by way of financial assistance against various assets creating security interest in favour of the Bank. The particulars of property(ies) mortgaged by you creating security interest in favour of the bank are mentioned here under. As you have failed to discharge the debt due to the Bank, the below mentioned loan accounts have been classified as Non performing Assets as per the guidelines issued by the Reserve Bank of India. the demand notices are sent to you by Registered Post calling upon you to discharge the debt due to Bank.

Name of the Borrower :Borrower Mr.Dasari Keshav Reddy , Flat no 505 E -Block , 5 th Floor , Sai Mithra Towers Kushaiguda , Kapra GHMC Hyderabad .
Co Borrower Mrs Dasari Sudha Rani, Flat no 505, E-Block , 5 th Floor ,Sai Mithra Towers Kushaiguda Kapra GHMC Hyderabad **Demand Notice Date: 10/06/2024,**
Nature of Facility:Cent Home Floating A/c No.3957241528. NPA Date:29/05/2024.
Outstanding amount: Rs.31,43,496.00 with further interest at the applicable rate/s of interest mentioned in the Schedule A from the date of notice 10/06/2024 till the date of full and final payment along with incidental expenses , charges.
Description of the Immovable Property: Land & Building and details of title deed with its boundaries All that the Residential Flat No 505, 5th floor, E -Block , admeasuring 1100 sq feet built up area including common area and one car parking space provided in cellar/stilt in multistoried residential complex known as Sai Mitra Towers together with undivided share of land admeasuring 50 sq yds or equivalent to 41.80 sq mts out of total extent of 10176 sq yds or 8507.13 sq mts constructed in Sy No. 244P and 246P covered under block No 9, situated at Kushaiguda within limits of GHMC kapra circle , Keesara Mandal, RR District bounded by North : Open to Sky & staircase ,South : Open to Sky & flat no 506, East : Open to Sky, West : Common Corridor
Detailed description of all Hypothecated movable assets: NIL

If you the above mentioned person/s fail to repay the above mentioned amounts due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13(2) of SARFAESI Act, within 60 days from the date of this notice, the Bank will exercise all or any of the rights detailed under Sub-Section (4) of the Section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other Provisions of Law

Date :10-06-2024
Place: Hyderabad
Sd/-Authorised Officer,
Central Bank of India

SCHEDULE-I
FORM-A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRAMATI SOFTWARE PRIVATE LIMITED

1	Name of corporate person	**Pramati Software Private Limited**
2	Date of incorporation of corporate person	15/12/2020
3	Authority under which corporate person is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate identity number/ limited liability identity number of corporate person	U72900TG2020PTC146867
5	Address of the registered office and principal office (if any) of corporate person	Ground Floor, N Heights, Plot No. 12, Software Units Layout, Madhapur, Madhapur, Hyderabad, Shaikpet Telangana-500081
6	Liquidation commencement date of corporate person	03/07/2024
7	Name, address, email address, telephone number and the registration number of the liquidator	Name of Liquidator: **Mr. Vivek Gupta,** Registered Address: Tower 7, Flat 1805, Urbana, 783 Anandapur Main Road, near Ruby Hospital, Kolkata- 700107, West Bengal. Email: **liquidatorpspl@gmail.com / gupta.vivekaca@gmail.com** Contact: **+919831808041** Registration No.: **IBBI/IPA-001/IP-P-02370/2021-2022/13590**
8	Last date for submission of claims	02/08/2024

Notice is hereby given that Pramati Software Private Limited has commenced Voluntary Liquidation on 03rd July 2024.
The stakeholders of Pramati Software Private Limited are hereby called upon to submit a proof of their claims, on or before 02nd August 2024, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date : 06th July 2024
Place : Kolkata, West Bengal
Sd/-
VIVEK GUPTA (Liquidator)
IBBI/IPA-001/IP-P-02370/2021-2022/13590

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSE ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR UNITS OR SECURITIES, NOT FOR RESALE, PUBLICATION OR DISTRIBUTION, DIRECTLY, INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view the DRHP)

BMW VENTURES LIMITED

BMW VENTURES LIMITED

Our Company was originally incorporated as "BMW Ventures Limited" at Patna, Bihar on October 07, 1994, as a Public Limited Company under the provisions of the Companies Act, 1956 with the Registrar of Companies, Bihar, Patna, bearing Corporate Identification Number U25111BR1994PLC006131 and Certificate of Commencement of Business was issued on October 19, 1994 at Patna.

Registered and Corporate Office: 1st Floor, Mona Cinema Complex, East Gandhi Maidan, Patna-800004; Tel. No: +91 81022 23771/74;
E-mail: cs@bmwventures.com; Website: www.bmwventures.com; Contact Person: Ruchika Maheshwari Kejriwal, Company Secretary and Compliance Officer
Corporate Identity Number: U25111BR1994PLC006131

NOTICE TO THE INVESTOR: ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS (''THE ADDENDUM")

PROMOTERS OF THE COMPANY: BIJAY KUMAR KISHOREPURIA, SABITA DEVI KISHOREPURIA, NITIN KISHOREPURIA, RACHNA KISHOREPURIA, BMW FIN-INVEST PRIVATE LIMITED AND RIDHISIDHI FINCON PRIVATE LIMITED

INITIAL PUBLIC OFFERING OF UP TO 2,34,18,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹ [•] LAKHS (THE "ISSUE"). THE ISSUE WOULD CONSTITUTE 27.00% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

Potential Bidders may note that at the time of filling of the Draft Red Herring Prospectus, our Company had identified Bijay Kumar Kishorepuria, Sabita Devi Kishorepuria, Nitin Kishorepuria & Rachna Kishorepuria as the promoters of our Company. Our Company, in consultation with the relevant stakeholders and pursuant to the resolution passed by our Board on July 05, 2024, has decided to also identify BMW Fin-Invest Private Limited and Ridhisidhi Fincon Private Limited as the promoters of our Company, with effect from July 05, 2024 Accordingly, all references to the term "Promoter" or "Promoters" in the Draft Red Herring Prospectus, will also include BMW Fin-Invest Private Limited and Ridhisidhi Fincon Private Limited. and accordingly, the Draft Red Herring Prospectus including the cover page and sections titled "Definitions and Abbreviations", "Summary of the Offer Document", "Risk Factors", "Capital Structure", "Our Promoters and Promoter Group", and "Outstanding Litigation and Other Material Developments" on pages 1,21,32,95, 216, and 277 of the Draft Red Herring Prospectus have been suitably updated. All references to the term "Promoter" in the Draft Red Herring Prospectus, will include BMW Fin-Invest Private Limited and Ridhisidhi Fincon Private Limited. All the necessary updates to the Draft Red Herring Prospectus in this regard will be carried out in the Red Herring Prospectus and the Prospectus, as and when they are filed with the RoC, SEBI and the Stock Exchanges.

Potential Bidders may note that in order to assist the Bidders to get a complete understanding of the updated information, the updated relevant portions of the cover page and sections titled "Definitions and Abbreviations", "Summary of Offer Document", "Risk Factors", "General Information", "Capital Structure", "Our Promoters and Promoter Group", and "Outstanding Litigation and Other Material Developments" have been included in the Addendum. The above mentioned changes are to be read in conjunction with the Draft Red Herring Prospectus and accordingly their references in the Draft Red Herring Prospectus stand updated pursuant to the Addendum. The information in the Addendum supplements the Draft Red Herring Prospectus and updates the information in the Draft Red Herring Prospectus, as applicable. However, the Addendum does not reflect all the changes that have occurred between the date of filing of the Draft Red Herring Prospectus and the date hereof, and accordingly does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus. Please note that all other details information included in the Draft Red Herring Prospectus will be suitably updated, including to the extent stated in the Addendum, as may be applicable, in the Red Herring Prospectus and the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges. Investors should not rely on the Draft Red Herring Prospectus or the Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Issue.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act") or the law of any state of the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act (as defined in Regulation S under the U.S. Securities Act ("Regulation S")) and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" as defined and in reliance on Regulation S and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States. The addendum which has been filed with SEBI and the Stock Exchanges shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing with SEBI and will be available on their website www.sebi.gov.in, the websites of the Stock Exchanges i.e., www.nseindia.com, www.bseindia.com, the website of the Company i.e. www.bmwventures.com, and the website of the BRLM, i.e., Sarthi Capital Advisors Private Limited at www.sarthi.in. All capitalized terms used in the Addendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Draft Red Herring Prospectus

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
SARTHI **Sarthi Capital Advisors Private Limited** **CIN:** U65190DL2012PTC238100 401, 4thFloor, Manek Plaza, 167, Vidyanagari Marg, Kalina, Santacruz (E), Mumbai – 400 098 **Tel No.:** +91 22 2652 8671/ 72 **Email Id:** compliance@sarthiwm.in **Website:** www.sarthi.in **Contact Person:** Taher Engineer **SEBI Registration No.:** INM000012011	CAMEO **Cameo Corporate Services Limited** CIN: U67120TN1998PLC041613 Subramanian Building, 1, Club House Road, Chennai-600002 **Tel No.:** +91 44 4002 0700 E-Mail Id: bmw@cameoindia.com **Investor Grievance E-Mail Id:** investor@cameoindia.com **Website:** www.cameoindia.com **Contact Person:** K. Sreepriya **SEBI Registration No.:** INR000003753

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed in the DRHP.

For **BMW Ventures Limited**
On behalf of Board of Directors
Sd/-
Ruchika Maheshwari Kejriwal
Company Secretary and Compliance Officer

Place: Patna
Date: July 05, 2024

BMW Ventures Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated June 28, 2024 with SEBI. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, NSE at www.nseindia.com, BSE at www.bseindia.com and the website of the BRLM at www.sarthi.in and our Company at www.bmwventures.com. Any potential investor should note that the investment in equity shares involves a high degree of risk and for details relating to risk, please see the section titled "Risk Factors" of the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decisions. Specific attention of the Investors is invited to "Risk Factors" beginning on page 32 of the DRHP.

The Equity Shares offered have not been and will not be registered under the U.S. Securities Act, 1933, as amended ("**U.S. Securities Act"**) or any other applicable laws in the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity shares are being offered and sold outside the United States in offshore transactions as defined in and in reliance on regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be issued or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

Sunjeet Comm.

ఎన్నికల్లో బదిలీ అయిన అధికారులను వెనక్కి తేవాలి

● ఐదు డీఏలను విడుదల చేయాలి : టీజీవో

నవతెలంగాణ బ్యూరో - హైదరాబాద్

రాష్ట్రంలో ఎన్నికల సందర్భంగా బదిలీ అయిన అధికారులను వెనక్కి తేవాలని టీజీవో కేంద్ర సంఘం ప్రభుత్వాన్ని డిమాండ్ చేసింది. శుక్రవారం ఆ సంఘం రాష్ట్ర కార్యవర్గ సమావేశాన్ని నిర్వహించారు. అనంతరం టీజీవో రాష్ట్ర అధ్యక్షులు ఏలూరి శ్రీనివాసరావు, ప్రధాన కార్యదర్శి ఎ సత్యనారాయణ శుక్రవారం ఒక ప్రకటన విడుదల చేశారు. సాధారణ బదిలీలకు అనుమతి ఇవ్వడం పట్ల ప్రభుత్వానికి కృతజ్ఞతలు తెలిపారు. పెండింగ్‌లో ఉన్న ఐదు డీఏలను విడుదల చేయాలని కోరారు. ప్రభుత్వం, ఉద్యోగుల కాంట్రిబ్యూషన్ సమాన నిష్పత్తిలో చేసి ఉద్యోగుల ఆరోగ్య పథకం (ఈహెచ్ఎస్)ను వెంటనే అమలు చేయాలని పేర్కొన్నారు. ట్రస్టులో ఉద్యోగులకు సమాన భాగస్వామ్యం ఉండాలని సూచించారు. ప్రస్తుతం ఉన్న మెడికల్ రీయింబర్స్‌మెంట్ గడువు కాలాన్ని పొడిగించాలని కోరారు. ఆర్థిక శాఖలో పెండింగ్‌లో ఉన్న అన్ని రకాల బిల్లులను వెంటనే చెల్లించాలని డిమాండ్ చేశారు. మండల, డివిజన్, జిల్లా, రాష్ట్రస్థాయి అధికారుల అద్దె వాహనాలపై చెల్లింపులను వెంటనే విడుదల చేయాలని తెలిపారు. ఉద్యోగ సంఘాలకు గుర్తింపును పునరుద్ధరించి జాయింట్ స్టాఫ్ కౌన్సిల్‌ను ఏర్పాటు చేయాలనీ, అధికారుల కమిటీని నియమించాలనీ, గుర్తింపు సంఘాలకు ఆన్‌డ్యూటీ సౌకర్యాన్ని రెగ్యులర్ ప్రాతిపదికన పునరుద్ధరించాలని కోరారు. డీపీసీని అన్ని శాఖల్లో నిర్వహించి వెంటనే పదోన్నతులు కల్పించాలని సూచించారు. ఈ సమస్యలపై తీర్మానాలను ఆమోదించి మంత్రివర్గ ఉపసంఘానికి, త్రిసభ్య కమిటీకి అందజేస్తామని తెలిపారు.

గురుకులాల సమయపాలన మార్చకుంటే

కార్యాచరణ ప్రకటిస్తాం

● పీఆర్టీయూటీఎస్

నవతెలంగాణ బ్యూరో - హైదరాబాద్

గురుకుల విద్యాసంస్థలకు ప్రకటించిన కామన్ టైంటేబుల్‌లో శాస్త్రీయత లోపించిందని పీఆర్టీయూటీఎస్ విమర్శించింది. ఈ మేరకు మైనార్టీ సంక్షేమ శాఖ ప్రత్యేక కార్యదర్శి తఫ్సీర్ ఇక్బాల్‌ను శుక్రవారం హైదరాబాద్‌లో ఎమ్మెల్సీ కూర రఘోత్తంరెడ్డి, మాజీ ఎమ్మెల్సీ పూల రవీందర్, పీఆర్టీయూటీఎస్ అధ్యక్షులు పింగిలి శ్రీపాల్‌రెడ్డి, పీఆర్టీటీఏ అధ్యక్షులు వేంరెడ్డి దిలీప్‌రెడ్డి నేతృత్వంలో కలిసి వినతిపత్రం సమర్పించారు. ఆ సమయపాలన వల్ల విద్యార్థుల మానసిక స్థితిపై తీవ్ర ప్రభావం చూపుతుందని తెలిపారు. విద్యార్థులకు మౌలిక వసతులను మెరుగుపర్చడంపై దృష్టిసారించాలని సూచించారు. అత్యుత్తమ ఫలితాలు సాధించిన పాత టైంటేబుల్‌ను మార్చి కొత్త టైంటేబుల్ ఇవ్వడం ద్వారా ఎలాంటి ప్రయోజనం లేదని పేర్కొన్నారు. పీఆర్టీటీఏ ప్రతిపాదించిన టైంటేబుల్‌ను అమలు చేయాలని డిమాండ్ చేశారు.

ప్రస్తుతం జారీ చేసిన టైంటేబుల్‌ను మార్చకుంటే తదుపరి కార్యాచరణను ప్రకటిస్తామని హెచ్చరించారు. రాష్ట్ర ప్రభుత్వ ప్రధాన కార్యదర్శి, మైనార్టీ సంక్షేమ శాఖ కార్యదర్శులతో మాట్లాడి నిర్ణయం తీసుకుంటామని ఆయన హామీ ఇచ్చారని తెలిపారు. ఈ కార్యక్రమంలో పీఆర్టీటీఏ ఉపాధ్యక్షులు ఎం వేణు ప్రసాద్, నాయకులు ఉప్పు అశోక్, ఇడికోజు శ్రీనివాసాచారి, ఐ నిర్మలానందం, మైనార్టీ విభాగం అధ్యక్షుడు పానుగంటి విజయ్ కుమార్, ఉపాధ్యక్షులు చెల్కాని సంజీవరెడ్డి, బీసీ గురుకుల విభాగం అధ్యక్షులు గుర్రం రమేశ్, రంగారెడ్డి అధ్యక్ష, ప్రధాన కార్యదర్శులు ఏసురత్నం, నరేశ్ తదితరులు పాల్గొన్నారు.

నేడూ, రేపూ పలు జిల్లాలకు భారీ వర్ష సూచన

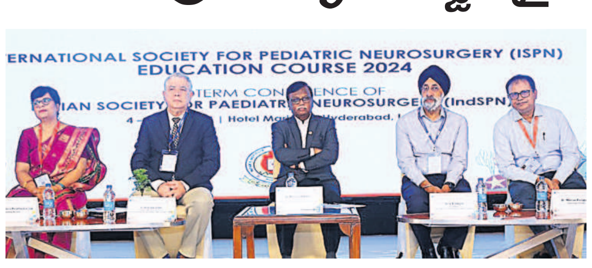
● ఎల్లో హెచ్చరిక జారీ చేసిన వాతావరణ శాఖ

● 555 ప్రాంతాల్లో వర్షపాతం నమోదు

నవతెలంగాణ బ్యూరో-హైదరాబాద్

రాష్ట్రంలో శని, ఆదివారాల్లో పలు జిల్లాల్లో భారీ వర్షాలు పడే అవకాశాలున్నాయని హైదరాబాద్ వాతావరణ కేంద్రం ప్రధాన అధికారి డాక్టర్ కె.నాగరత్న హెచ్చరించారు. ఈ మేరకు నిజామాబాద్, జగిత్యాల, రాజన్నసిరిసిల్ల, సిద్దిపేట, వికారాబాద్, సంగారెడ్డి, మెదక్, కామారెడ్డి, మహబూబ్‌నగర్, వనపర్తి, నారాయణపేట, జోగులాంబ గద్వాల, కొమ్రం భీమ్ ఆసిఫాబాద్, మంచిర్యాల, జగిత్యాల జిల్లాలకు ఎల్లో హెచ్చరిక జారీ చేశారు. రాష్ట్రంలో చాలా ప్రాంతాల్లో తేలికపాటి నుంచి మోస్తరు వర్షాలు పడే సూచనలున్నాయని తెలిపారు. జీహెచ్ఎంసీ పరిధిలో వచ్చే రెండు రోజులు సాయంత్రం, రాత్రి సమయాల్లో ఎక్కువ చోట్ల చిరుజల్లులు, అక్కడక్కడా మోస్తరు వర్షం పడే అవకాశముందని పేర్కొన్నారు. టీజీడీపీఎస్ నివేదిక ప్రకారం రాష్ట్రంలో శుక్రవారం ఉదయం 8:30 గంటల నుంచి రాత్రి పది గంటల వరకు 555 ప్రాంతాల్లో వర్షపాతం నమోదైంది. వనపర్తి జిల్లా పెబ్బేరులో అత్యధికంగా 7.25 సెంటీమీటర్ల వర్షం కురిసింది. 184 ప్రాంతాల్లో మోస్తరు వాన పడింది. హైదరాబాద్‌లోనూ చాలా చోట్ల వర్షం కురిసింది. చాంద్రాయణగుట్ట సర్కిల్‌లోని ఇందిరానగర్ కమ్యూనిటీ హాల్‌లో మూడు సెంటీమీటర్ల వర్షపాతం నమోదైంది.

పీడియాట్రిక్ న్యూరో సర్జరీపై నిమ్స్‌లో సదస్సు



నవతెలంగాణ బ్యూరో - హైదరాబాద్

పీడియాట్రిక్ న్యూరో సర్జరీపై హైదరాబాద్‌లోని నిమ్స్ ఆస్పత్రిలో సదస్సు నిర్వహిస్తున్నారు. ఈ నెల 4న ప్రారంభమైన సదస్సు మూడు రోజుల పాటు అంటే ఆరు వరకు కొనసాగనున్నది. పిల్లల మెదడు, వెన్నుముకలో వచ్చే అనేక వ్యాధులకు చికిత్సనందించే విభాగమే పీడియాట్రిక్ న్యూరో సర్జరీ. ఇలాంటి వ్యాధుల బారిన పడిన వారికి అత్యవసరంగా శస్త్రచికిత్సలు చేయాల్సిన అవసరముంటుంది. ఈ నేపథ్యంలో ఈ విభాగంలో పని చేసే డాక్టర్లు, నర్సులకు చికిత్సలో మరింత మెళకువలను నేర్పించేందుకు బ్రెయిన్ అండ్ స్పైన్ సొసైటీ ఆఫ్ హైదరాబాద్ ఆధ్వర్యంలో ఇండియన్ సొసైటీ ఫర్ పీడియాట్రిక్ న్యూరో సర్జరీ సహకారంతో నిర్వహిస్తున్న సదస్సులో నర్సులకు కూడా ప్రత్యేక శిక్షణ కోసం ఏర్పాట్లు చేశారు. సదస్సులో నిమ్స్ డైరెక్టర్ డాక్టర్ బీరప్ప, ఇంటర్నేషనల్ సొసైటీ ఆఫ్ పీడియాట్రిక్ న్యూరోసర్జరీ ఎడ్యుకేషన్ కో చైర్మెన్ అర్తుర్ దా కున్హా, ఇండియన్ సొసైటీ ఫర్ పీడియాట్రిక్ న్యూరో సర్జరీ అధ్యక్షులు డాక్టర్ వీపీ సింగ్, నిమ్స్ న్యూరో సర్జరీ విభాగాధిపతి ప్రొఫెసర్ సుచంద భట్టాచార్జీ తదితరులు పాల్గొన్నారు.

గవర్నమెంట్ డెంటల్ కాలేజీ ప్రిన్సిపాల్‌ను తొలగించాలి

● డీఎంఈకి టీయుఎంహెచ్ఇయూ వినతి

నవతెలంగాణ బ్యూరో - హైదరాబాద్

కాంట్రాక్ట్ కార్మికులను పనిలో నుంచి తొలగించి వేధిస్తున్న గవర్నమెంట్ డెంటల్ కాలేజీ ప్రిన్సిపాల్ డాక్టర్ అరుణను తొలగించాలని తెలంగాణ యునైటెడ్ మెడికల్, హెల్త్ ఎంప్లాయీస్ యూనియన్ (టీయుఎంహెచ్ఇయూ) డిమాండ్ చేసింది. ఈ మేరకు శుక్రవారం యూనియన్ రాష్ట్ర గౌరవాధ్యక్షులు భూపాల్, రాష్ట్ర అధ్యక్షులు ఎమ్‌డీ ఫసియొద్దీన్, రాష్ట్ర ప్రధాన కార్యదర్శి కె.యాద నాయక్ రాష్ట్ర వైద్యవిద్య సంచాలకులు డాక్టర్ వాణికి వినతిపత్రాన్ని మెయిల్ ద్వారా పంపించారు. ఆమె చర్యల కారణంగా కాంట్రాక్టు కార్మికులు రోడ్డున పడ్డారని ఫిర్యాదు చేశారు. వేతనాలు అడిగినందుకు ముగ్గురు కాంట్రాక్ట్ కార్మికులపై కక్ష కట్టి కాంట్రాక్టర్ పై ఒత్తిడి తెచ్చి విధుల్లో నుంచి వారిని తప్పించిందని తెలిపారు. వారిని విధుల్లో తీసుకునేందుకు కాంట్రాక్టర్ కు ఇబ్బంది లేకున్నా ప్రిన్సిపాల్ అడ్డుకుంటున్నదని చెప్పారు. కాంట్రాక్ట్ కార్మికులను నియమించుకోవడం, జీతభత్యాలు ఇవ్వడం, పని చేయించుకోవడం కాంట్రాక్టు సంస్థకు సంబంధించిన విషయమని గుర్తుచేశారు. వారు చేసే పనిలో ఏమైనా ఇబ్బందులు అనిపిస్తే ప్రిన్సిపాల్ కాంట్రాక్టర్‌తో మాట్లాడుకోవాలే తప్ప నేరుగా కార్మికులపై కక్షగట్టి వేధించడం అన్యాయమని ఆవేదన వ్యక్తం చేశారు. ఆమె కారణంగా కార్మికులు మూడు నెలలుగా పని లేక, జీతాలు లేక కుటుంబాలతో రోడ్డున పడ్డారనీ, వారికేమైనా అయితే ఎవరిది బాధ్యత అని ప్రశ్నించారు. ముగ్గురితో ఆగకుండా సెలవు అడిగినందుకు జులై ఒకటిన మరో ఆరుగురు కార్మికులను తొలగించి నియంతలాగా వ్యవహరించిందన్నారు. ఇటీవల కాలేజీ, ఆస్పత్రిలోని డాక్టర్లు, సిబ్బంది, విద్యార్థులు ఆమె వేధింపులు భరించలేక ఫిర్యాదు ఇచ్చారని వారు గుర్తుచేశారు. ఆమెను తొలగించి కార్మికులను విధుల్లోకి తీసుకోవాలని కోరారు.

నిరుద్యోగులను విడుదల చేయాలి : సేవెళ్ల

నవతెలంగాణ బ్యూరో-హైదరాబాద్

టీజీపీఎస్సీ ముట్టడికి బయలుదేరిన నిరుద్యోగులను పోలీసులు అరెస్టు చేయడం దారుణమని బీజేవైఎం రాష్ట్ర అధ్యక్షులు సేవెళ్ల మహేందర్ అన్నారు. వారిని వెంటనే విడుదల చేయాలని డిమాండ్ చేశారు. శుక్రవారం హైదరాబాద్‌లోని బీజేపీ రాష్ట్ర కార్యాలయంలో ఆయన మీడియాతో మాట్లాడారు. నిరుద్యోగుల విషయంలో కాంగ్రెస్ పార్టీ వ్యవహరిస్తున్న వైఖరి సరిగాలేదన్నారు. గ్రూప్-1 మెయిన్స్ ఎలిజిబిలిటీ 1:100కు పెంచాలనీ, గ్రూప్-2లో 2000, గ్రూప్-3లో 3000 పోస్టులు ఇవ్వాలనీ, 25 వేల పోస్టులతో మెగా డీఎస్సీ వేయాలని అడగటం తప్పా అని ప్రశ్నించారు. జాబ్ క్యాలెండర్ విడుదల చేయాలని కోరారు. క్రిమినల్ కేసులు పెడతామని నిరుద్యోగులను పోలీసులు బెదిరించడాన్ని తప్పుబట్టారు. కాంగ్రెస్ ఇచ్చిన హామీలు నెరవేర్చకపోతే రాష్ట్రంలోని30 లక్షల మంది నిరుద్యోగులందరినీ ఏకం చేసి పోరాటం చేస్తామని హెచ్చరించారు. నిరుద్యోగులపై ఇలా వ్యవహరిస్తే గవర్నర్‌కు ఫిర్యాదు చేస్తామని చెప్పారు.

సీజనల్ వ్యాధుల చికిత్సకు ఏర్పాట్లు : వైద్యారోగ్యశాఖ

నవతెలంగాణ బ్యూరో - హైదరాబాద్

మలేరియా, డెంగ్యూ తదితర సీజనల్ వ్యాధుల బారిన పడిన వారికి అన్ని రకాలుగా చికిత్స అందించేందుకు ఏర్పాట్లు చేసినట్టు వైద్యారోగ్యశాఖ తెలిపింది. శుక్రవారం హైదరాబాద్‌లో వైద్యారోగ్యశాఖ కార్యదర్శి క్రిస్టినా చోంగ్తు ఆయా విభాగాల ఉన్నతాధికారులతో సీజనల్ వ్యాధులపై సమీక్షించారు. ఆరోగ్య కుటుంబ సంక్షేమ కమిషనర్ ఆర్వీ కర్ణన్, ఆయుష్ విభాగం డైరెక్టర్ ఎం.ప్రశాంతి, ప్రజారోగ్య సంచాలకులు డాక్టర్ రవీంద్ర నాయక్, రాష్ట్ర వైద్యవిద్య సంచాలకులు డాక్టర్ వాణి, ఐపీఎం డైరెక్టర్ డాక్టర్ శివలీల పాల్గొన్నారు. 2023తో పోలిస్తే 2024లో పరిస్థితి కొంత మెరుగ్గా ఉన్నప్పటికీ, అకస్మాత్తుగా ఆరోగ్య సమస్యలు తలెత్తకుండా అప్రమత్తంగా ఉండాలని సూచించారు. డెంగ్యూ, మలేరియా వంటి సీజనల్ వ్యాధులు ఎక్కువగా ప్రబలే రిస్క్ ఉన్న హైరిస్క్ జిల్లాలను గుర్తించి ఎక్కడికక్కడ ప్రత్యేకంగా సమీక్షించాలని ఆయా విభాగాధిపతులను ఆదేశించారు. అడిషనల్ కలెక్టర్ (లోకల్ బాడీస్), జిల్లా ఆరోగ్య అధికారులు, పంచాయతీ సెక్రెటరీలతో సమన్వయ సమావేశం నిర్వహించాలని కోరారు.

తెలంగాణ శాసన మండలి మనుగడకు ప్రమాదం

● మాజీ ఎంపీ బోయినపల్లి వినోద్ కుమార్

నవతెలంగాణ బ్యూరో - హైదరాబాద్

తెలంగాణ శాసనమండలి ఉనికి ప్రమాదంలో పడిందని మాజీ ఎంపీ బోయినపల్లి వినోద్ కుమార్ ఆందోళన వ్యక్తం చేశారు. శుక్రవారం హైదరాబాద్‌లోని తెలంగాణ భవన్‌లో ఆయన మీడియాతో మాట్లాడారు. విభజన చట్టంలో పేర్కొన్న విధంగా అసెంబ్లీ సీట్లు పెరిగేలా సీఎం రేవంత్ రెడ్డి చంద్రబాబు ద్వారా ప్రయత్నం చేయాలని సూచించారు. కేంద్రంలో చక్రం తిప్పుతున్న చంద్రబాబు తెలుగు రాష్ట్రాల్లో సీట్లు పెంచే విధంగా ప్రయత్నించాలని కోరారు. రాజ్యాంగంలోని ఆర్టికల్ 171 ప్రకారం శాసన మండలిలో కనీసం 40 సీట్లు ఉండాలని, అంత కంటే తక్కువ ఉండకూడదని, శాసనసభ సీట్లలో మూడో వంతు కౌన్సిల్ సభ్యులు ఉండాలని వివరించారు. కేంద్ర సవరణతో ఆంగ్లో ఇండియన్ ఎమ్మెల్యేల నియామకం రద్దు చిందని, దీంతో తెలంగాణ అసెంబ్లీలో శాసనసభ్యుల సంఖ్య 119కి తగ్గిందని గుర్తు చేశారు. గత అసెంబ్లీ సమయం ముగిసే వరకు ఎలాంటి ముప్పు రాలేదని గుర్తుచేశారు.

సీఎంల మీటింగ్‌లో ఆర్టీసీ సమస్యలు చర్చించండి

● సీఎంకు టీఎంయూ నేతల వినతిపత్రం సమర్పణ

నవతెలంగాణ-హైదరాబాద్‌బ్యూరో

తెలంగాణ, ఆంధ్రప్రదేశ్ రాష్ట్రాల ముఖ్యమంత్రుల సమావేశంలో ఆర్టీసీ కార్మికుల సమస్యలు, ఆస్తులు, అప్పుల పంపకాలపై చర్చించి, తుది నిర్ణయానికి రావాలని ఆర్టీసీ తెలంగాణ మజ్దూర్ యూనియన్ (టీఎంయూ) ప్రధాన కార్యదర్శి థామస్‌రెడ్డి, వర్కింగ్ ప్రెసిడెంట్ కమలాకర్ గౌడ్ విజ్ఞప్తి చేశారు. ఈ మేరకు శుక్రవారం వారి నేతృత్వంలోని ప్రతినిధి బృందం సీఎం రేవంత్‌రెడ్డి నివాసంలో వినతిపత్రం సమర్పించింది. దశాబ్దకాలంగా ఆర్టీసీ విభజన సమస్యలు పరిష్కారం కాలేదని ఆ లేఖలో పేర్కొన్నారు. నిజాం స్టేట్ రోడ్ ట్రాన్స్‌పోర్ట్ డిపార్ట్‌మెంట్ (ఎన్ఎస్ఆర్‌టీడీ) ద్వారా ఏర్పడిన తెలంగాణ ప్రాంత ఆస్తులను కూడా వాటాగా పొందాలని ఏపీఎస్ఆర్టీసీ యాజమాన్యం భావిస్తున్నదనీ, దీన్ని తమ యూనియన్ తీవ్రంగా ఖండిస్తున్నదని తెలిపారు. బస్‌భవన్, ముషీరాబాద్ డిపో, గౌలిగూడ బస్టాండు, తార్నాక ఆస్పత్రి స్థలాలన్నీ తెలంగాణ ఆస్తులేననీ, విభజన చట్టంలోని ఆర్టికల్ 9 ప్రకారం ఎక్కడి ఆస్తులు అక్కడే ప్రాతిపదికన ఏపీఎస్ఆర్టీసీకి వాటా ఇవ్వరాదని పేర్కొన్నారు. ఇక్కడి ఆస్తుల్లో తమకూ వాటా కావాలని ఏపీలో ఆర్టీసీని అభివృద్ధి చేశారని గుర్తుచేశారు.

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRAMATI SOFTWARE PRIVATE LIMITED

1	Name of corporate person	Pramati Software Private Limited
2	Date of incorporation of corporate person	15/12/2020
3	Authority under which corporate person is incorporated / registered	Registrar of Companies, Hyderabad
4	Corporate identity number / limited liability identity number of corporate person	U72900TG2020PTC146867
5	Address of the registered office and principal office (if any) of corporate person	Ground Floor, N Heights, Plot No. 12, Software Units Layout, Madhapur, Madhapur, Hyderabad, Shaikpet, Telangana-500081
6	Liquidation commencement date of corporate person	03/07/2024
7	Name, address, email address, telephone number and the registration number of the liquidator	Name of Liquidator: Mr. Vivek Gupta Registered Address: Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road, near Ruby Hospital, Kolkata – 700107, West Bengal Email: liquidatorpspl@gmail.com / gupta.vivekaca@gmail.com Contact: +91 98318 08041 Registration No.: IBBI/IPA-001/IP-P 02370/2021-2022/13590
8	Last date for submission of claims	02/08/2024

Notice is hereby given that Pramati Software Private Limited has commenced Voluntary Liquidation on 03rd July 2024.

The stakeholders of Pramati Software Private Limited are hereby called upon to submit a proof of their claims, on or before 02nd August 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vivek Gupta

Vivek Gupta (Liquidator)

IBBI/IPA-001/IP-P-02370/2021-2022/13590

Date: 06th July 2024

Place: Kolkata, West Bengal

Vivek Gupta
Insolvency Resolution Professional
IBBI Regd. No. IBBI/IPA-001/IP-P-02370/2021-2022/13590